

STATEMENT

The revised specifications of RAGS and FENTS for the purpose of markings on bales or other packages of controlled and non-controlled cloth under the Cotton Textiles (Control) Order, 1947, are now as follows:—

I. 'RAGS'

(i) *bona fide* cut pieces of cotton fabrics of length more than 23 centimetres but less than 45 centimetres where the width of the fabric is one metre or more, and of length more than 23 centimetres but less than 65 centimetres where the width of the fabric is less than one metre, arising during the normal course of manufacturing (including processing) or packing or drawing samples; and

(ii) cut pieces of damaged or sub-standard cotton fabrics of length more than 23 centimetres but less than 45 centimetres where the width of the fabric is one metre or more, and of length more than 23 centimetres but less than 65 centimetres where the width of the fabric is less than one metre.

II. 'FENTS'

(i) *bona fide* cut pieces of cotton fabrics (excluding cut pieces of towels) of length 45 centimetres or more but not exceeding 90 centimetres where the width of the fabric is one metre or more, and of length 65 centimetres or more but not exceeding 135 centimetres where the width of the fabric is less than one metre, arising during the normal course of manufacturing (including processing) or packing or drawing samples;

(ii) damages cotton fabric (excluding damaged towels) of length 45 centimetres or more but not exceeding 90 centimetres where the width of the fabric is one metre or more, and the length 65 centimetres or more but not exceeding 135 centimetres where the width of the fabric is less than one metre; and

(iii) cut pieces of length 45 centimetres or more but not exceeding 90 centimetres where the width of the fabric is one metre or more, and of length 65 centimetres or more but not exceeding 135 centimetres where the width of the fabric is less than one metre, cut from damaged dhoties or sarees.

Upper Division Clerks in the Office of Commissioner of Income Tax, Delhi

765. SHRI HUKAM CHAND KACHWAI: Will the Minister of FINANCE be pleased to state:

(a) the sanctioned strength of Upper Division Clerks; the staff in position and the number of posts lying vacant in the said category in the Office of Commissioner of Income-tax Delhi with Headquarters at Delhi during the period from 1st July, 1972 to 31st October, 1972;

(b) the number of vacancies reserved for persons belonging to Scheduled Castes, Scheduled Tribes during this period, and whether the vacant posts were notified to the Central (Surplus staff) Cell of Department of Personnel, if so, the date of the notification;

(c) whether the vacant posts were filled up by the staff provided by the Central (Surplus staff) Cell; and

(d) if not, whether "No Objection Certificate" was obtained from the Cell if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) During the period in question, the sanctioned strength in the grade of Upper Division Clerks was 731, of which 42 posts were vacant:

(b) 23 vacancies were reserved for Scheduled Castes/Scheduled Tribes and notified to the Central (Surplus staff) Cell on 3rd June, 1972;

(c) The Central (Surplus staff) Cell nominated 4 persons for the

reserved vacancies who were duly appointed against the vacant posts

(d) A 'No Objection Certificate' for the unfilled reserved vacancies was obtained from the Central (Surplus staff) Cell on 30th December, 1972

बैंको से धोखे से रूपय निकालना

766 श्री हुंकार चन्द कश्यप क्या विल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सेंट्रल बैंक आफ इण्डिया और स्टेट बैंक आफ इण्डिया नई दिल्ली में धोखे से 37,000 रुपये निकालने वाले कुछ व्यक्ति जनवरी 1973 मास में दिल्ली में गिरफ्तार किये गये थे ?

(ख) क्या उनसे लगभग 17,200 रुपये बरामद भी किये गये हैं ? और

(ग) उनके विरुद्ध क्या कार्यवाही की गयी है ?

विश्व मंत्री (श्री यशदत्त राव चव्हाण)

(क) से (ग) उपलब्ध सूचना के अनुसार पुलिस ने सेंट्रल बैंक आफ इण्डिया की जनपथ स्थित शाखा म धाखे में 19,320 रुपये निकालने और उसी बैंक की कनाट मार्केट स्थित शाखा म धोखे में 17,200 रुपये निकालने की कार्रवाई करने व संबन्ध में तीन व्यक्तियों का दिल्ली में गिरफ्तार किया है। यह मामला अभी पुलिस के अन्वेषणाधीन है जा बैंक से धोखे से निकाले गये 19,320 रुपये में से 15,721.25 रुपये बरामद करने में सफल हुई है।

Indo Bangladesh Trade Pact

767 SHRI SAMAR GUHA Will the Minister of COMMERCE be pleased to state

(a) whether the Indo-Bangladesh Trade Pact did not achieve its targets

(b) if so the facts regarding the present state of implementation of Indo-Bangladesh Trade Pact and

(c) the reasons for lack of its proper implementation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) to (c) It is difficult to forecast what might be the actual imports and exports under the Limited Payments Arrangement by the end of the current trade year

According to information received from the State Bank of India, contracts registered, under the Limited Payments Arrangement, upto 31st January, 1973, were of the value of Rs 16.39 crores for exports to Bangladesh and of the value of Rs 14.24 crores for imports from Bangladesh

Flow of trade is kept constantly under review and efforts made in consultation with the Bangladesh authorities to bring about an improvement

Jute Trade with Bangladesh

768 SHRI SAMAR GUHA Will the Minister of COMMERCE be pleased to state

(a) whether an agreement has been reached between India and Bangladesh regarding Jute trade, and

(b) if so the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) (a) and (b) An agreement was concluded with Bangladesh in November 1972 for import of 2 lakh bales of raw jute at prices ranging between Rs 350 and 400 per bale. The import is being handled jointly by the Jute Corporation of India and the State Trading Corporation of India. No other contract has been concluded for import of jute from Bangladesh since then